

CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI

OA No.333/2019

Dated this Monday the 8th day of July, 2019.

Coram : R. Vijaykumar, Member (A) .

1. Mr. Bala Subramanyam Lingala
Age: 42 years, Occ: Pharmacist,
Residing at C-104, Malhar Park,
Chinchpada Road,
Kalyan (E),
Thane-421 306.
2. Mr. Satinder Roop Singh
Age: 42 years, Occ: Pharmacist,
Permanent resident of Village Jalani/
Post Office, Janyakar Tahasil,
District-Kangra.
3. Mr. Vijay Kumar Tavhare
Age: 45 years, Occ: Radiographer,
Residing at flat no.45,
Shivshakti Building,
Shivaji Nagar, Plot No.03,
J. K. Ground Post,
Thane (W)-400 606.
4. Mrs. Vanita Taya Patil
Age: 48 years, Occ: Lady Health
Visitor Residing at Room No.303,
Bharat Co-Operative Housing Society
Ltd., 3rd Floor, 65-A, C. S. No.137,
Dockyard Road, Mumbai-400 010.
5. Mrs. Priyanka Kiran Patil
Age: 32 years, Occ: Family Welfare,
Attendant Residing at Laxman Patil
House, Near Ganesh Mandir, Paylipada,
Trombay, Mumbai-400 088.
6. Mr. Sharad Dadabhau Borhade
Age: 36 years, Occ: Ambulance Driver
Residing at Room No.5, K-12, S. G. Barve
Nagar Colony, Bhatwadi, Ghatkopar (W),
Mumbai-400 084.
The Applicant No.1 to 6 are employees

of the Respondents and working with the office address of Respondent no.3.

...Applicants.

(By Advocate Sh. Amogh K. Karandikar).

Versus

1. Union of India,
Through Secretary,
Ministry of Defence
having office at Room
No.234-South Block, Ministry
of Defense Office, New Delhi-110001.
2. Flag Officer, Commanding-In-Chief
(For CCPO), Western Naval Command
Mumbai-400 023.
3. The Admiral Superintendent,
Naval Dockyard (For SMP)
Mumbai-400 023.

... Respondents.

O R D E R (O R A L)
Per : R. Vijaykumar, Member (Administrative)

1. When the case is called out, heard Sh. D. N. Karande, learned counsel for the applicant.
2. MA No.400/2019 has been filed for seeking permission to file the aforesaid OA jointly claiming to have common grounds but the applicants are all different category employees with the respondents and therefore, there can be no such basis when each of the applicants is claiming a particular entitlement of Hospital Patient Care Allowances and will have to prove his case based on the nature of his employment

and that cannot become common approach for litigation.

3. In these circumstances, the learned counsel for the applicant seeks permission to withdraw the present petition with liberty to file better OAs within a period of two weeks.

4. In view of above, the OA stands dismissed as withdrawn with liberty as prayed.

5. There shall be no order as to costs.

(R. Vijaykumar)
Member (A)

v.

20/3/19.

